

**NATIONAL COMPANY LAW TRIBUNAL  
KOCHI BENCH**

**CORAM:** SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)  
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA (C/ACT)/90/KOB/2022 in CP/20/KOB/2021
SECTION	NCLT RULE 11 & 32
NAME OF PARTIES	SREENIVASAN P.R (INDEPENDENT AUDITOR) V/S ABLE AUTOMOBILES PVT LTD & 6 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER
RESPONDENTS ADVOCATE/ PROFESSIONAL	

Office  
Notes

**Video Conference**

**22nd Sept 2022**

**O R D E R**

Learned counsel Mr. Sankar P. Panicker appears on behalf of the applicant. There is no representation for R1 to R5 despite service of notice. R6 is represented by the learned counsel Ms. Manjulla Devi.

Since, there is no clarity of receipt of notice about today's hearing by respondents, Registry is directed to serve notice to R1 to R5, R7 and R8 and keep the track record on file. The applicant is also directed to serve <sup>private</sup> notice on the respondents other than R6 through email and file affidavit of service at least 3 days before the next date of hearing.

R6 has already filed the reply affidavit.

If Vakalat of the respondents have been filed, Registry is directed to rectify the cause list and print the name of the counsel for the Respondents in the cause list.

List the matter on 19.10.2022 for appearance of the respondents.

**Sd /-**

**Satya Ranjan Prasad  
Member (Technical)**

**Sd /-**

**P. Mohan Raj  
Member (Judicial)**